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CENTRAL ADMINISTRATIVE TRIBUNAL

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ALLAHABAD BENCH

Original Application No. 1010 of 1988

All India Defence Accounts  
Association

..... Applicants

Versus

Union of India and Others

..... Respondents

CORAM:

Hon'ble Mr. Justice U.C. Srivastava, V.C

Hon'ble Mr. K. Obayya, Member (A)

( By Hon. Mr. Justice U.C. Srivastava, V.C. )

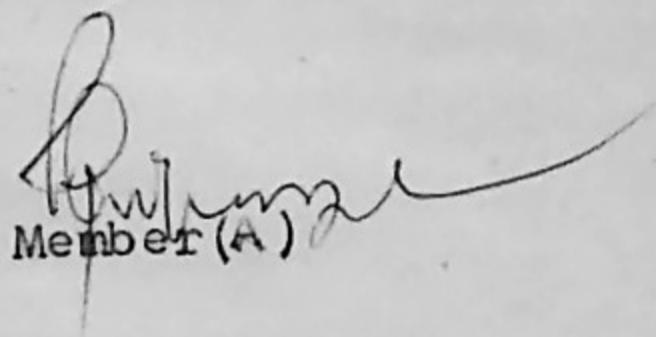
This application has been filed by the All India Defence Accounts Association without impleading any individual as a party. The Association has claimed the relief that a mandamus be issued to the respondents for quashing various orders passed by the respondents, so far as to implement higher pay scale w.e.f. 1.4.87 and the respondents be directed to pay members of the applicant body salary of the post of selection grade Auditor w.e.f. 1.3.84 similar to that of the similarly placed cadre of I.A&AD vide order dated 27.12.83 and a mandamus be issued to the respondents to pay the revised pay scale in pursuance of the IV Central Pay Commission w.e.f. 1.1.86 as has been done in the case of all other Central Government employees. The dispute

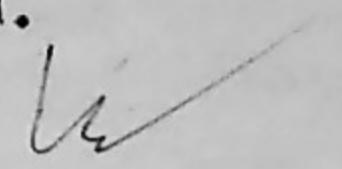
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which has been raised till the date from which a particular pay scale is to be given. The Association itself cannot be aggrieved and the Association can be joined as a party when the application provided individually or some other person also is a party. Incidentally in this case no other person is impleaded as applicant and as such the application on behalf of the Association is not maintainable and it is accordingly dismissed. It is for the individual to come forward praying the said relief taking benefit of the application which has been filed by the Association but no observation at this stage in this behalf is needed.

  
Member (A)

  
Vice Chairman

Dated: 6th November, 1992:

(Uv)